

**GOVERNMENT OF INDIA
ENVIRONMENT AND FORESTS
LOK SABHA**

UNSTARRED QUESTION NO:562
ANSWERED ON:09.12.2013
CHECK ON ATROCITIES ON ANIMALS .
Anuragi Shri Ghansyam

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) whether atrocities against animals are increasing in the country;
- (b) if so, whether Animals Welfare Boards are empowered to check it;
- (c) if so, the details thereof;
- (d) whether the Government has any proposal for providing more power to the said Board; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

- (a) No such reports have been received in the Ministry.
- (b) & (c) The Animal Welfare Board of India, established under Section 4 of the Prevention of Cruelty to Animals Act, 1960, is mandated to keep the law in force in India for the prevention of cruelty to animals under constant study and advise the Government on the amendments to be undertaken in any such law from time to time. The functions of the Board, inter-alia, include the promotion of the Animal Welfare generally for the purpose of protecting animals from being subjected to unnecessary pain or suffering, in particular.
- (d) No, Sir.
- (e) Does not arise.